

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.8620/2015

STATE OF U.P. THROUGH HOME SECRETARY U.P & ANR. Appellant(s)

VERSUS

MOTI LAL Respondent(s)

Date : 01-06-2022 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MS. JUSTICE HIMA KOHLI
(VACATION BENCH)

For Appellant(s) Ms. Garima Prashad, Sr. Adv.
Mr. Pradeep Misra, AOR
Mr. Suraj Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In spite of being duly served, the respondent has
chosen not to appear.

In order to give him one more opportunity, issue
fresh notice to the respondent returnable in 12 weeks.

Notice shall indicate that if the respondent chooses
not to appear in response to the said notice, the Court
would proceed further and decide the appeal on its own
merits.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER (NSH)